



2026:AHC-LKO:5375

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 39 of 2026

Chaituram

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Deptt. Sectt.
Lko. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Singh Verma, Dhananjay Tiwari, Sharvan Kumar Bharti
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Ram Singh Verma, the learned counsel for the petitioner, Shri Vishal Tehlani, the learned Standing Counsel for the State and Shri Pankaj Gupta, the learned counsel for the Gaon Sabha.
2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made over land Gata No.1583 measuring area 0.0450 Hectares, land Gata No.1582 measuring area 0.0400 Hectare situated at Village Bairia Surjanpur, Pargana Sadullah Nagar, Tehsil Utraula, Balrampur which is recorded as *Khalihan*.
3. On the basis of written instructions provided by Tehsildar, Utraula, the learned Standing Counsel has stated that proceedings under Section 67(1) of U.P. Revenue Code, 2006, for removal of encroachment over the aforesaid gata numbers, have already been instituted.
4. The aforesaid instructions are taken on record.
5. Accordingly, the writ petition is **disposed off** by issuing a direction to the authorities concerned to conclude the proceedings under Section 67(1) of U.P. Revenue Code, 2006 instituted for removal of encroachment over the aforesaid gata numbers expeditiously, in accordance with law.

January 22, 2026

-Amit K-

(Subhash Vidyarthi, J.)